

ITEM NO.30

COURT NO.10

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s) 7855-7867/2017 (Arising out of impugned final judgment and order dated 06-04-2017 in CLRR No. 715/2015 CLRR No. 712/2015 CLRR No. 555/2015 CLRR No. 716/2015 CLRR No. 548/2015 CLRR No. 1897/2015 CLRR No. 1297/2015 CLRR No. 1668/2015 CLRR No. 1299/2015 CLRR No. 1294/2015 CLRR No. 1295/2015 CLRR No. 868/2015 CLRR No. 1298/2015 passed by the High Court Of Punjab & Haryana At Chandigarh)

GULSHAN DHALL &amp; ANR.

Petitioner(s)

VERSUS

ATBIT SINGH &amp; ANR.

Respondent(s)

(IA No.92626/2017-CONDONATION OF DELAY IN FILING )

Date : 17-05-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)    Mr. R.K. Kapoor, Adv.  
                                 Ms. Rekha Giri, Adv.  
                                 Mr. Rajat Kapoor, Adv.  
                                 Ms. Kheyali, Adv.  
                                 Mr. Anis Ahmed Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Since Counsel for the State has not appeared,  
list the matter again on 1<sup>st</sup> August, 2018.

In view of the judgment of this Court dated 5<sup>th</sup>  
October, 2017 in *Meters & Instruments Private Limited &  
Anr. v. Kanchan Mehta in Crl.A. No. 1731 of 2017 (2018  
(1) SCC 560)*, we direct the Registrar Generals of all  
the High Courts to send a report to the Secretary

General of this Court about the status of direction(s), if any, issued or proposed by the High Courts for dealing with cases under Section 138 of the Negotiable Instruments Act in the light of the observations of the said judgment including the procedure of dealing with the matters 'on line'. The said report by the Registrar Generals may be sent on or before July 15, 2018. The same may be compiled and placed before the Court at the time of hearing of these petitions.

(MADHU BALA)  
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER